

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 2584/2015
O.A. No. 856/2014

New Delhi, this the 9th day of October, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. P.K. BASU, MEMBER (A)**

Union of India & Anr. .. Misc. Applicants

(By Advocate : Shri R.N. Singh for Shri Shailendra Tiwary)

Versus

Sanjay Kumar Gami .. Respondent

(Respondent in MA, i.e. Original applicant in person)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. This MA is filed seeking extension of time for implementation of the orders of this Tribunal dated 16.07.2015 in O.A. No.856/2014. This Tribunal, while allowing the said O.A., directed the respondents to issue appointment order to the applicant within a week from the date of receipt of copy of the order.

3. Misc. applicants in their application stated that the order of the Tribunal was received by them on 20.07.2015 and filed the

present M.A. on 04.08.2015, which means the application for extension has been filed after the expiry of the time stipulated by this Tribunal.

4. Once the time fixed by the Tribunal comes to an end, this Tribunal becomes functus officio over a disposed of O.A. Accordingly, the MA for extension of time is dismissed. No costs.

(P.K. BASU)
Member (A)

(V. AJAY KUMAR)
Member (J)

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